

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 11
50/241-242/PB/2018

IN THE MATTER OF:

Sh. Anshuman Rai & Ors.

Vs.

M/s. Heritage Hospitals Ltd. & Ors.

.... Applicant/petitioners

.... Respondents

Order under Section 241-242 of the Companies Act

Order delivered on 16.12.2019

Coram:

MS. INA MALHOTRA

HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant : Mr. Nikhil Jain, Ms. Shreya Kohli, Advs.

For the Respondent : Mr. Adarsh Tripathi, Adv. for R2 & 6.

ORDER

CA-2817(PB)/2019:-

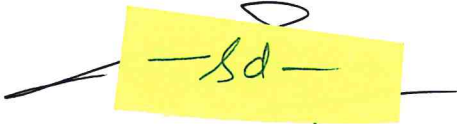
This is a joint application filed by the parties seeking modification of the order dated 13.02.2018. Vide the said order the respondents have been restrained from selling, encumbering, transferring or mortgaging the land and other assets of the respondent no. 1 company and to maintain status quo with respect to the shareholding and Directorship of Respondent No. 1 Company. It is submitted by both the parties that ^{a.} the settlement had been arrived at between them and they intend to raise certain loan facilities to facilitate the settlement. Since this is a joint application and both the counsels have no objection to the same, this prayer is being allowed to the extent that the

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respondent no. 1 company is allowed to sell, encumber, transfer or mortgage its immovable assets in order to avail loan facilities.

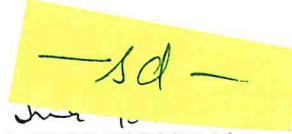
The application stands disposed of in terms of above order.

To come up on 17.02.2020, the date already fixed.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

16.12.2019
Aarti Makker



(INA MALHOTRA)
MEMBER (JUDICIAL)